

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

RAJYA SABHA

**UNSTARRED QUESTION NO. 3271
TO BE ANSWERED ON MARCH 24, 2021**

REGULARISING UNAUTHORISED SETTLEMENTS

NO. 3271. SHRI NARAYAN RANE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has urged to regularise unauthorised settlements within a stipulated time frame;
- (b) if so, the details thereof;
- (c) whether the rules related to regularisation of unauthorised settlements will be implemented in other States of the country;
- (d) if so, the response of Government in this regard; and
- (e) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (e) Regulation of land use and town planning are State subjects. The matters related to unauthorised settlements and their regularization in urban areas come within the purview of State/ UT Governments concerned.

However, for the National Capital Territory of Delhi (NCTD), whose land matters are under the jurisdiction of the Central Government, a Scheme named Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) was launched in October 2019, for conferring/ recognizing ownership or mortgage/ transfer rights to the residents of 1,731 unauthorised colonies of Delhi. The Scheme does not stipulate a time-frame for completion of the process.
